पत्रांक- 1504/0-109/2024

दिनांक-30/01/2024

To,

The Registrar,
National Green Tribunal
Principal Bench, New Delhi.

Subject- Factual and Action taken Joint Committee report in compliance of order dated 10.11.2023 in O.A. No. 698/2023 "Kaushalya Sharma V/s Mathura Vrindavan Development Authority & Anr.

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

List for further consideration on 02.02.2024.

A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to CPCB, State PCB and District Magistrate, Mathura by e-mail for requisite compliance."

In the compliance of above directions, an inspection of site mentioned in the order of Hon'ble Tribunal was carried out by a joint team comprising of the officials from the office of District Magistrate, Mathura, Central Pollution Control Board, Delhi & U.P. Pollution Control Board, Mathura inspected the site mentioned in the order on dated-09.01.2024.

Accordingly a factual and Joint Committee report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,

30/01/24

Regional Officer (I/C)

Enclosure-As above.

C.C :- For Kind information please:-

1. Member Secretary, UP Pollution Control Board, Lucknow.
2. District Magistrate, Mathura.
3. Sri Pradeep Mishra, Advocate H'ble N.G.T., New Delhi.
4. Chief Environment Officer (Circle-4), U.P. Pollution Control Board, Lucknow.
5. Chief Law Officer, U.P. Pollution Control Board, Lucknow.

Regional Officer (I/C)

Joint Committee Report regarding Hon'ble NGT passed order on Dated 10.11.2023 in OA No. 698/2023.

1.0 Background:

Hon'ble NGT in the matter of in Original Application No. 698/2023 "Kaushalya Sharma Versus Mathura Vrindavan Development Authority & Anr." vide order dated 10.11.2023 has directed as follows:

"In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.
Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
List for further consideration on 02.02.2024.
A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to CPCB, State PCB and District Magistrate, Mathura by e-mail for requisite compliance."

2.0 Compliance

In compliance with above order, nominations was received from office of District Magistrate and Central Pollution Control Board and Joint committee was formed comprising of following official:

S.N.	Name	Organization	Designation
1	Shri Ajeet Kumar	District Administration	Deputy Collector, Mathura
2	Shri Danish Meena	Central Pollution Control Board	Scientist C
3	Shri. R.V. Singh	U.P. Pollution Control Board	Regional Officer (I/C), Mathura.

In compliance to directions of Hon'ble NGT, Joint Committee associated with representative of applicant and Mr. Praveen Tayal, Managing Director of project and inspected the site on 09.01.2023.

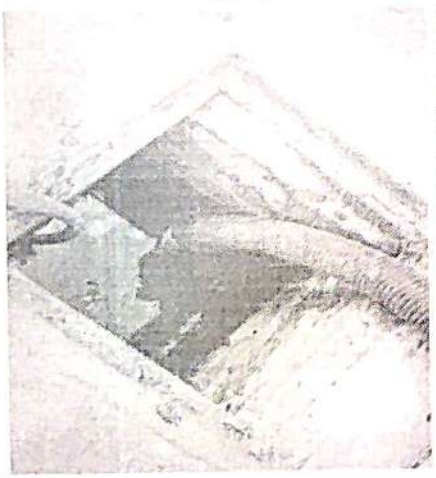
3.0 Observations and Findings

On the basis of site inspection and information submitted by applicant and project proponent during inspection, observations and findings of Joint committee are as follows:

1. M/s Paras Realtech Ltd. (Paras Pride) is situated at Plot No.-GH-06, Rukmani Vihar Avasiya Yojna, Vrindavan, Tehsil & District-Mathura. The Geo-Coordinates of the M/s Paras Realtech Ltd. (Paras Pride) in Plot No.-GH-06, Rukmani Vihar Avasiya Yojna, Vrindavan, Tehsil & District-Mathura are Latitude-27.565736 & Longitude-77.660250.
2. As per the map provided by project proponent, the total area of the housing colony is 6997.90 Sqm. and built-up area is 13593.04 Sqm. {Block No.-1 to 8 (Block 1-1814.546 Sqm, Block 2-

1420.486 Sqm, Block 3-1211.236 Sqm, Block 4-2044.191 Sqm, Block 5-2048.216, Block 6-1511.991, Block 7-1814.546, Block 8-1696.640, Shopping-31.195 Sqm). The said colony Constructed G+4th floor. The approved map from concern authority is **Annexure-1.**

3. Builder has not developed any specific site for solid waste collection however, representative informed that Nagar Nigam daily collected solid waste from inside bins of project area for disposal at designated site of Nagar Nigam.
4. Project Proponent has not obtained NOC from U.P. Pollution Control Board.
5. **Project proponent has not obtained occupancy certificate from Mathura Vrindavan Development Authority.**
6. Two nos. of Rain Water Harvesting are installed in premises but are found clogged and contaminated during inspection.
7. Project proponent is discharging untreated sewage into MVDA sewerage network.
8. Project Proponent has installed two nos. Bore wells inside premised for meeting water supply requirement but have not obtained permission from CGWA/CGWB.
9. The Exhaust/Stack height of DG set installed in premises is not as per norms.
10. Builder has not developed proper green belt area of 4191.852 sq m mentioned in plan. Only Two plants found inside project area.
11. Regional Office, U.P. Pollution Control Board, Mathura vide letter no.-1456/O-109/2024 Dated-10.01.2024 has sought information from project proponent but project proponent has not provided detailed information about project. Copy of letter is annexed at **Annexure-2.**
12. Regional Office, U.P. Pollution Control Board, Mathura vide letter no-1459/O-109/2024 Dated-11.01.2024 **(Annexure-3)** and reminder letter no.-1490/O-109/2024 dated-24.01.2024 has sought information /clarification from Vice Chancellor Mathura Vrindavan Development Authority, Mathura M/s Paras Realtech Ltd. (Paras Pride Project) located in Rukmini Vihar, Vrindavan, Mathura. Reply/Information is still awaited from Mathura Vrindavan Development Authority **Annexure-4.**
13. Photographs taken at the time of inspection of M/s Paras Realtech Ltd. (Paras Pride).



4.0 Recommendations

1. Project proponent to obtain Occupancy certificate from MVDA and NOC from UPPCB respectively.
2. Project proponent to obtain permission from CGWA/CGWB for withdrawal of ground water from Bore wells installed inside premises.
3. Project proponent to operate DG set only after ensuring appropriate stack height.
4. Project proponent to ensure that RWH is cleaned and RWHs are made operational as per norms and only rain water is discharged into RWH pits.
5. Project proponent to ensure Green Belt and parking norms as per approved plan of MVDA.
6. MVDA to provide status and ensure compliance of Green Belt and Parking norms as per approved plan of MVDA.

A factual and action taken report is being submitted for kind perusal and further action in this regard.

30/01/2024

(R.V. Singh)
Regional Officer (I/C),
UPPCB,Mathura

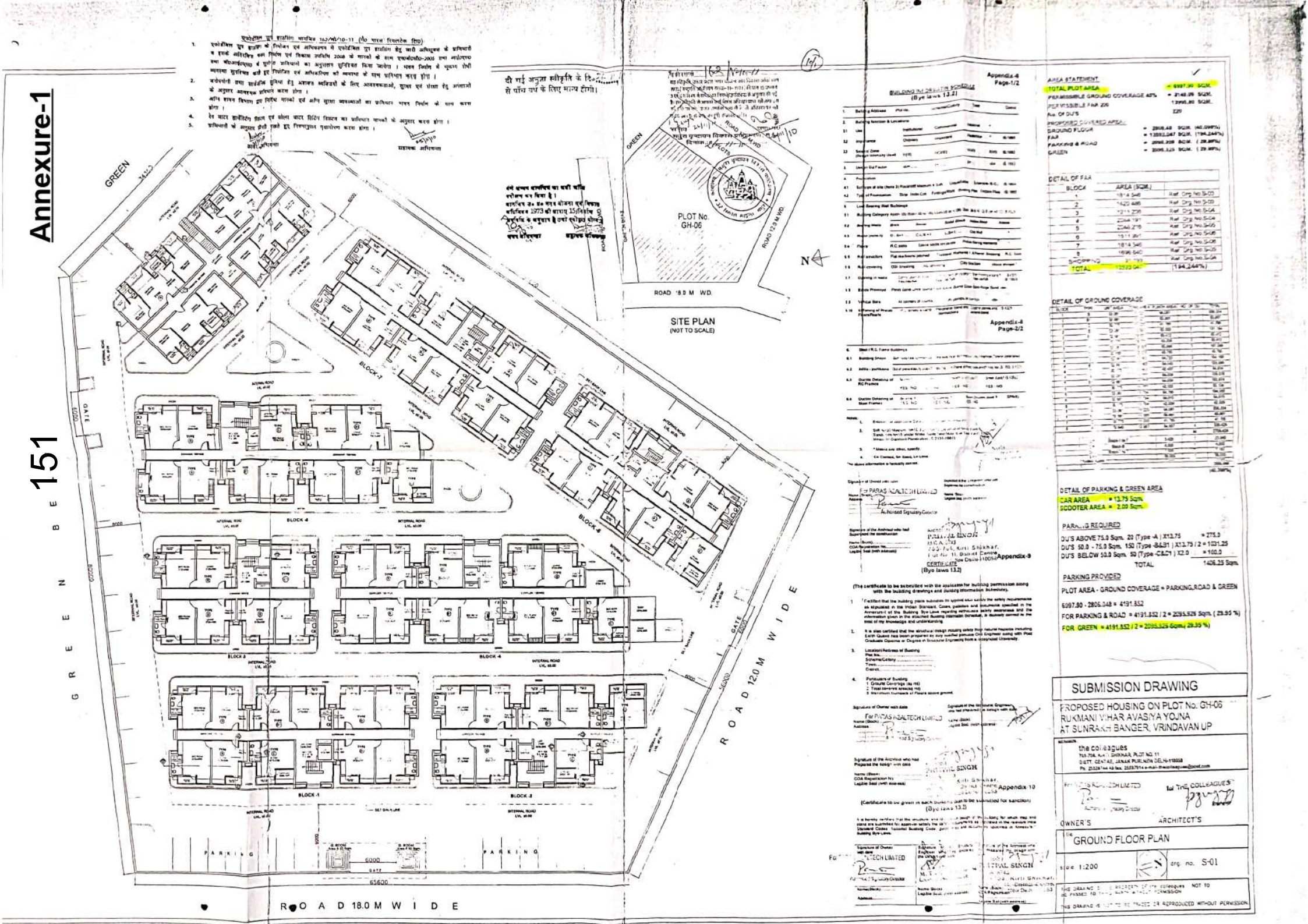
Danish
SIN NO 638 of 2023

(Danish Meena)
Scientist C , CPCB

(Ajeet Kumar)
Deputy Collector, Mathura

Annexure-1

151



Appendix-B
Page-1/2

BUILDING PLAN SCRUTINY SCHEDULE
(Bye laws 13.2)

Appendix-B
Page-2/2

CERTIFICATE
(Bye laws 13.2)

Appendix-B

Appendix-10

(Certificate to be given in each Building plan to be submitted for sanction)
(Bye laws 13.2)

AREA STATEMENT

TOTAL PLOT AREA	= 6997.90 SQM.
PERMISSIBLE GROUND COVERAGE 45%	= 3148.05 SQM.
PERMISSIBLE FAR 200	13995.80 SQM.
No. OF DU'S	220
PROPOSED COVERED AREA :	
GROUND FLOOR	= 2806.348 SQM. (40.099%)
FAR	= 13593.047 SQM. (194.244%)
PARKING & ROAD	= 2095.525 SQM. (29.95%)
GREEN	= 2095.525 SQM. (29.95%)

DETAIL OF FAR

BLOCK	AREA (SQM.)	
1	1814.540	Ref. Drg. No. S-03
2	1420.695	Ref. Drg. No. S-03
3	1211.259	Ref. Drg. No. S-04
4	2046.191	Ref. Drg. No. S-05
5	2046.276	Ref. Drg. No. S-05
6	1911.951	Ref. Drg. No. S-06
7	1814.540	Ref. Drg. No. S-06
8	1696.540	Ref. Drg. No. S-07
SHOPPING	921.795	Ref. Drg. No. S-04
TOTAL	13593.047	(194.244%)

DETAIL OF GROUND COVERAGE

BLOCK	Nos.	UNIT AREA		AREA OF ONE BLOCK	NO. OF BLOCK	TOTAL
1	5	32.38		161.87	4	646.84
2	5	32.38		161.87	3	485.61
3	5	32.38		161.87	1	161.94
4	5	32.38		161.87	1	161.94
5	5	32.38		161.87	1	161.94

Appendix-8
Page-1/2

BUILDING INFORMATIN SCHEDULE
(Bye laws 13.2)

1.	Building Address	Plot No.	Scheme/Colony	Town	District
2.	Building function & Locations				
2.1	Use	Institutional	Commercial	Industrial	
2.2	Importance	Ordinary	Important	Hazardous	IS:1893
2.3	Seismic Zone (Design Intensity Used	V(IX)	IV,VIII)	III(VII)	II(VI) IS:1893
3.	Use in EU Factor				IS 1893
4.	Foundation				
4.1	Soil type at site (Note 2)	Rock/stiff Medium # Soft	Liquefiable	Expansive (B.C.)	IS:1904
4.2	Type of Foundation	Strip Indiv.Col.	Footings/Raft	Bearing Piles	Friction Piles IS:1893
5.	Load Bearing Wall Buildings				
5.1	Building Category				
5.2	Bearing Walls	Brick	Stone	Solid Block	Hollow Block Adobe
5.3	Mortar (note 4)			Clay Mud	
5.4	Floors	R.C.slabs	Stone slabs on joists	Profab flooring elements	
5.5	Roof structure	Flat like floors/ pitched	Trussed Rafered / A Framed	Slopping	R.C.Slab
5.6	Roof covering	CGI Sheeting	AC sheeting	Clay tiles/Slate	Wood shingle
5.7	Opening in walls				IS 4326 IS 13828
5.8	Bonds Provided	Plinth Band		Gund Floor Lintel Band	Gable Band Roofe Band -do-
5.9	Vertical Bars	At corners of rooms		At jambs of door/Wa	-do-
5.10	Softening of Prefab Floors/Roofs		Perimeter band and connectors		Diagonal planks and IS 4326 around band

Appendix-8
Page-2/2

6.	Steel / R.C. frame buildings				
6.1	Building Shape				
6.2	Infills / partitions				
6.3	Ductile Detailing of RC Frames	YES NO		YES NO	Sheet Mark IS 13827 YES / NO
6.4	Ductile Detailing of Steel Frames	YES NO		YES NO	SP6(6) YES NO

Notes:
1. Enclose the applicable Data
2. SMR N>20 Medium N=10 to 20 Soft N<10 Sandy soils N<15 under Water Table (see Note 5 of Table 1 of IS 1893) Where In-Standard Penetration (IS 2131-1981)
3. * Means any other, specify
4. CY Cement, SY Sand, LY Lime

The above information is factually correct.

Signature of Owner with addn.

For PARAS REALTECH LIMITED

Authorised Signatory/Director

Signature of the Engineer who will Supervise the construction

Name (Block)
Legible Seal (with address)

Signature of the Architect who had supervised the construction

Name (Block)
Registration No.
Seal (with address)

ARCHITECT
PRITAM SINGH
M.C.A. 3743
705-706, Kirti Shikhar,
Plot No. 11, District Centre,
New Delhi-110058

Appendix-9

CERTIFICATE
(Bye laws 13.2)

(This certificate to be submitted with the application for building permission along with the building drawings and Building Information Schedule).

Certified that the building plans submitted for approval also satisfy the safety requirements as stipulated in the Indian Standard, Codes, guidelines and documents specified in the Annexure-I of the Building Bye-Laws regarding earthquake safety awareness and the information given in the attached Building Information Schedule, is factually correct to the best of my knowledge and understanding.

It is also certified that the structural design including safety from natural hazards including Earth Quake has been prepared by duly qualified graduate Civil Engineer along with Post Graduate Diploma or Degree in Structural Engineering from a recognized University.

Location/Address of Building
Plot No.
Scheme/Colony
Town
District

Particulars of Building
Ground Coverage (sq mt)
Total covered area(sq mt)
Maximum Numbers of Floors above ground.

Signature of Owner with date

For PARAS REALTECH LIMITED

Authorised Signatory/Director

Signature of the Structural Engineer who had prepared the design with date

Name (Block)
Legible Seal (with address)

Signature of the Architect who had supervised the design with date

Name (Block)
Registration No.
Seal (with address)

PRITAM SINGH
Kirti Shikhar,
District Centre,

Appendix-10

AREA STATEMENT

TOTAL PLOT AREA	= 6997.90 SQM.
PERMISSIBLE GROUND COVERAGE 45%	= 3149.06 SQM.
PERMISSIBLE FAR 200	13995.80 SQM.
No. Of DU'S	220
PROPOSED COVERED AREA:-	
GROUND FLOOR	= 2806.48 SQM. (40.098%)
FAR	= 13593.047 SQM. (194.244%)
PARKING & ROAD	= 2095.926 SQM. (29.95%)
GREEN	= 2095.926 SQM. (29.95%)

DETAIL OF FAR

BLOCK	AREA (SQM.)	
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3	1211.236	Ref. Drg.No.S-04
4	2044.191	Ref. Drg.No.S-04
5	2048.216	Ref. Drg.No.S-05
6	1511.991	Ref. Drg.No.S-06
7	1814.546	Ref. Drg.No.S-06
8	1696.640	Ref. Drg.No.S-05
SHOPPING	31.195	Ref. Drg.No.S-04
TOTAL	13593.047	(194.244%)

DETAIL OF GROUND COVERAGE

BLOCK	TYPE	UNIT AREA	CORE AREA	PLINTH AREA	NO. OF DU	TOTAL
1	B	53.061	[illegible]	64.081	4	256.324
1	B*	52.881	[illegible]	63.901	1	63.901
1	C	30.775	[illegible]	41.795	1	41.795
2	B	53.061	[illegible]	65.592	2	131.184
2	B*	52.881	[illegible]	65.412	1	65.412
2	[illegible]	30.775	[illegible]	43.306	2	86.612
3	B	53.061	[illegible]	65.866	3	197.598
3	C	30.775	[illegible]	43.760	1	43.760
4	B	53.061	[illegible]	64.723	3	194.169
4	B*	52.881	[illegible]	64.543	2	129.086
4	C	30.775	[illegible]	42.437	2	84.874
5	A	53.061	[illegible]	64.838	2	129.676
5	B1	52.881	[illegible]	64.658	3	193.974
5	C	30.775	[illegible]	42.552	2	85.104
6	B	53.061	[illegible]	64.795	3	194.385
6	B1	52.881	[illegible]	64.615	1	64.615
6	C	30.775	[illegible]	42.509	1	42.509
7	B	53.061	[illegible]	64.081	4	256.324
7	B1	52.881	[illegible]	63.901	1	63.901
7	C	30.775	[illegible]	41.795	1	41.795
8	A	70.640	[illegible]	84.807	4	338.428
					44	2705.428
	L*	Block-1 to 7		3.420	7	23.940
	L*	Block-8		4.500	1	4.500
	D	Block-1 to 7		1.026	7	7.182
	ESS	Guard Room		56.000	1	56.000
						2806.048

(40.098%)

DETAIL OF PARKING & GREEN AREA

CAR AREA = 13.75 Sqm.
SCOOTER AREA = 2.00 Sqm.

PARKING REQUIRED

DU'S ABOVE 75.0 Sqm. 20 (Type -A) X13.75 = 275.0
DU'S 50.0 - 75.0 Sqm. 150 (Type -B&B1) X13.75 / 2 = 1031.25
DU'S BELOW 50.0 Sqm. 50 (Type -C&C1) X2.0 = 100.0
TOTAL 1406.25 Sqm.

PARKING PROVIDED

PLOT AREA - GROUND COVERAGE = PARKING,ROAD & GREEN

6997.90 - 2806.048 = 4191.852

FOR PARKING & ROAD = 4191.852 / 2 = 2095.926 Sqm. (29.95 %)

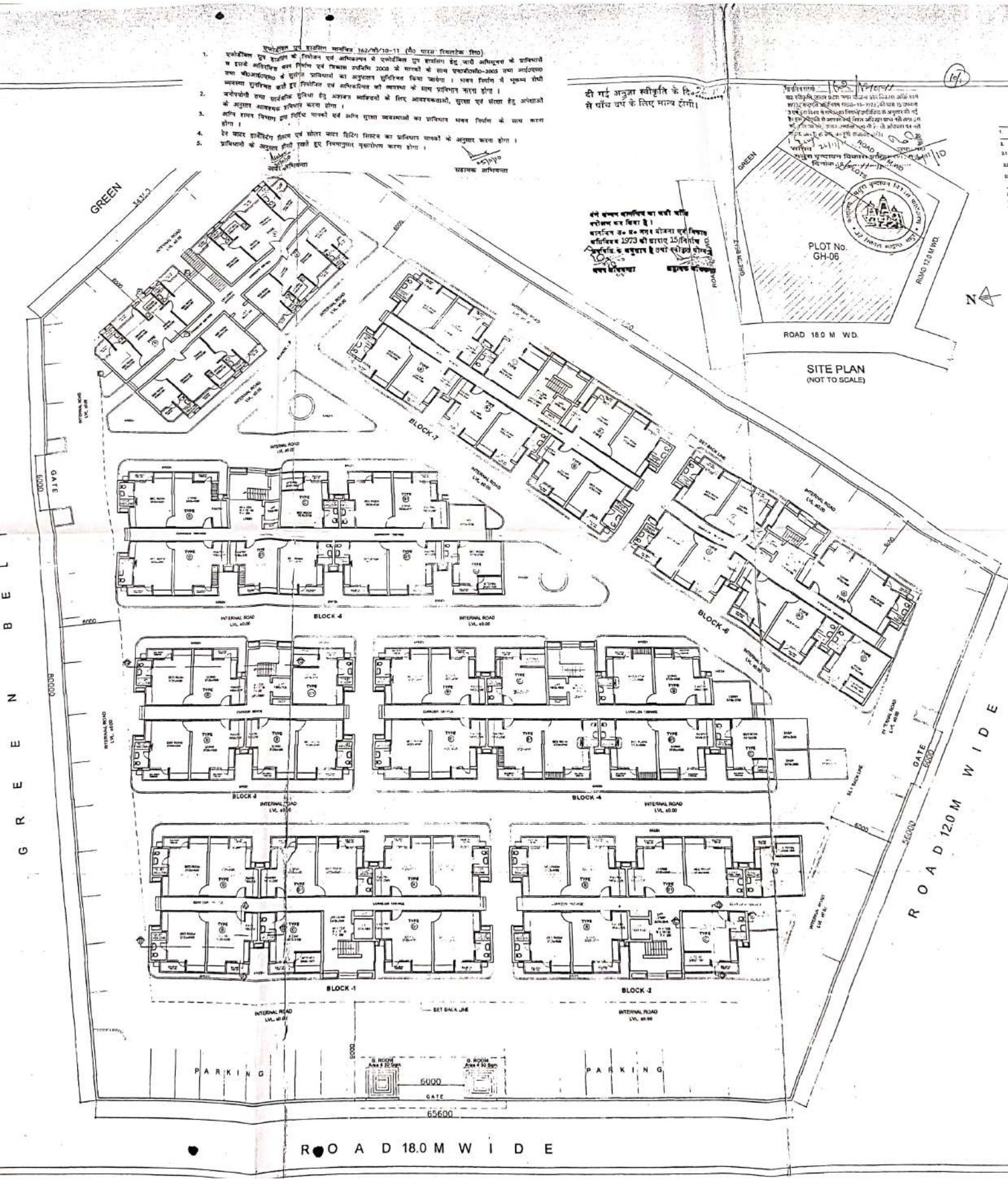
FOR GREEN = 4191.852 / 2 = 2095.926 Sqm.(29.95 %)

SUBMISSION DRAWING

PROPOSED HOUSING ON PLOT No. GH-06
RUKMANI VIHAR AVASIYA YOJNA
AT SUNRAKH BANGER, VRINDAVAN UP

architects :
the colleagues
705-706, KIRTI SHIKHAR, PLOT NO. 11
DISTT. CENTRE, JANAK PURI,NEW DELHI-110058
Ph: 25528744,45 fax: 25597914.e-mail-thecolleagues@post.com

FOR PARAS REALTECH LIMITED ... THE COLLEAGUES


एकोमोडेशन एवं हाउसिंग मानचित्र 162/सी/10-11 (सी० पारस रियलटेक लि०)
1. एकोमोडेशन एवं हाउसिंग के नियोजन एवं अभिकल्पन में एकोमोडेशन एवं हाउसिंग हेतु जारी अधिसूचना के प्राविधानों व इसके अतिरिक्त भवन निर्माण एवं विकास उपविधि 2008 के मानकों के साथ एकोमोडेशन-2005 तथा अग्निशमन तथा भीअग्निशमन के सुसंगत प्राविधानों का अनुपालन सुनिश्चित किया जायेगा । भवन निर्माण में भूकम्प रोधी व्यवस्था सुनिश्चित करते हुए नियोजित एवं अभिकल्पित की व्यवस्था के साथ प्राविधान करना होगा ।
2. जनोपयोगी तथा सार्वजनिक सुविधा हेतु अशक्त व्यक्तियों के लिए आवश्यकताओं, सुरक्षा एवं संरक्षा हेतु अपेक्षाओं के अनुसार आवश्यक प्रविधान करना होगा ।
3. अग्नि शमन विभाग द्वारा निर्दिष्ट मानकों एवं अग्नि सुरक्षा व्यवस्थाओं का प्राविधान भवन निर्माण के साथ करना होगा ।
4. रेन वाटर हार्वेस्टिंग तंत्र एवं सोलर वाटर हीटिंग सिस्टम का प्रविधान मानकों के अनुसार करना होगा ।
5. प्राविधानों के अनुसार हरी पट्टी छोड़ते हुए निशानुसार वृक्षारोपण करना होगा ।
अवर अभियन्ता
सहायक अभियन्ता
दी गई अनुज्ञा स्वीकृति के दि... से पाँच वर्ष के लिए मान्य होगी।
PLOT No. GH-06
ROAD 18.0 M WD.
SITE PLAN
(NOT TO SCALE)
GREEN
ROAD 12.0 M WD
BLOCK-1
BLOCK-2
BLOCK-3
BLOCK-4
BLOCK-5
BLOCK-6
INTERNAL ROAD
SET BACK LINE
GATE
PARKING
G R E E N B E L T
R O A D 12.0 M W I D E
R O A D 18.0 M W I D E
65600
80000

Annexure-2

बेव साइटः www.uppcb.com
ई–मेल :- romathura@uppcb.in

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं0–65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांकः 1456/0-109/2024 दिनांक 10/01/2024

पंजीकृत डाक द्वारा

सेवा में,

मै0 पारस रियलटैक लिमिटेड,
प्रबंध निदेशक श्री प्रवीन तायल
द्वारा संचालित मै0 पारस प्राइड,
डी–152, सुरजमल विहार, मैन रोड़,
(नियर यमुना स्पोट्स कॉम्प्लैक्स, गेट सं0–1), दिल्ली–110092.

विषयः **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–698/2023 "कौशल्या शर्मा बनाम मथुरा वृन्दावन विकास प्राधिकरण एवं अन्य" में पारित आदेश दिनांक 10.11.2023 के अनुपालन के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय, लखनऊ के पत्रांक एच03471/सी–4/विधि/एनजीटी नं0–521/2023 दिनांक 30.11.2023 का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–698/2023 "कौशल्या शर्मा बनाम मथुरा वृन्दावन विकास प्राधिकरण एवं अन्य" में पारित आदेश_दिनांक 10.11.2023 के मुख्य अंश निम्नवत् हैं–

"In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

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List for further consideration on 02.02.2024.

A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to CPCB, State PCB and District Magistrate, Mathura by e-mail for requisite compliance."

उक्त के परिप्रेक्ष्य में मै0 पारस रियलटैक लिमिटेड द्वारा मै0 पारस प्राइड, प्लॉट सं0–जीएच–6, छटीकरा रोड़, रूकमणी विहार, वृन्दावन, तहसील व जनपद–मथुरा को विकसित किया गया है, जो कि मथुरा–वृन्दावन विकास प्राधिकरण, मथुरा द्वारा स्वीकृत कॉलोनी है तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बिना अनापत्ति प्रमाण पत्र प्राप्त किये ही निर्माण/स्थापना की गयी है, के सम्बन्ध में निम्नवत् सूचनायें अपेक्षित हैं–

1. उक्त कॉलोनी में सीवेज ट्रीटमेन्ट प्लाण्ट की स्थापनी नहीं की गयी है।
2. उक्त कॉलोनी में रेन वॉटर हार्वेस्टिंग की स्थापना नियमानुसार नहीं की गयी है।
3. उक्त कॉलोनी में सॉलिड वेस्ट निस्तारण की कोई व्यवस्था नहीं की गयी है।
4. उक्त कॉलोनी के चारों तरफ हरित पट्टिका विकसित नहीं की गयी है।
5. उक्त कॉलोनी में पार्क एवं ग्रीन बेल्ट विकसित नहीं की गयी है।
6. उक्त कॉलोनी में जल निकासी की कोई व्यवस्था नही है।

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अतः उक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि अपना तथ्यात्मक स्पष्टीकरण पत्र प्राप्ति के 03 दिवस के अन्दर इस कार्यालय में प्रस्तुत करना सुनिश्चित करें अन्यथा की दशा में यह मान लिया जायेगा कि प्रश्नगत प्रकरण के सम्बन्ध में आपको कुछ नहीं कहना है तथा पर्यावरणीय अधिनियमों में निहित प्राविधानों के अन्तर्गत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति बोर्ड मुख्यालय, लखनऊ प्रेषित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपके स्वयं का होगा।

भवदीय

क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपि–

1. जिलाधिकारी महोदय, मथुरा को सूचनार्थ सादर प्रेषित।
2. उपाध्यक्ष महोदय, मथुरा–वृन्दावन विकास प्राधिकरण, मथुरा को सूचनार्थ एवं कार्यवाही हेतु सादर प्रेषित।
3. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
4. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी (प्र0)

Annexure-3

वेब साइटः www.uppcb.com
ई–मेल :- romathura@uppcb.in

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं0–65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांकः 1459/0-109/2024

दिनांक 11/01/2024
पंजीकृत डाक द्वारा

सेवा में,

उपाध्यक्ष महोदय,
मथुरा वृन्दावन विकास प्राधिकरण,
मथुरा।

विषयः **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–698/2023 "कौशल्या शर्मा बनाम मथुरा वृन्दावन विकास प्राधिकरण एवं अन्य" में पारित आदेश दिनांक 10.11.2023 के अनुपालन के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली के ई–मेल दिनांक–10.01.2024 एवं बोर्ड मुख्यालय, लखनऊ के पत्रांक एच03471/सी–4/विधि/एनजीटी नं0–521/2023 दिनांक 30.11.2023 का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–698/2023 "कौशल्या शर्मा बनाम मथुरा वृन्दावन विकास प्राधिकरण एवं अन्य" में पारित आदेश_दिनांक 10.11.2023 के मुख्य अंश निम्नवत् हैं–

"In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

List for further consideration on 02.02.2024.

A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to CPCB, State PCB and District Magistrate, Mathura by e-mail for requisite compliance."

उक्त के परिप्रेक्ष्य में मै0 पारस रियलटैक लिमिटेड द्वारा मै0 पारस प्राइड, प्लॉट सं0–जीएच–6, छटीकरा रोड़, रूकमणी विहार, वृन्दावन, तहसील व जनपद–मथुरा को विकसित किया गया है, जो कि मथुरा–वृन्दावन विकास प्राधिकरण, मथुरा द्वारा स्वीकृत कॉलोनी है तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बिना अनापत्ति प्रमाण पत्र प्राप्त किये ही निर्माण/स्थापना की गयी है, के सम्बन्ध में निम्नवत् सूचनायें अपेक्षित हैं–

1- Copy of Approved/sanctioned plan and Map No.-162/v/10-11 (Paras Pride).
2- Total Plot Area and Total Approved built up area.
3- Total Green Area sanctioned vs Total Green area available at site as per mandate.
4- Occupancy certificate status w.r.t. project.
5- Reason for not issuing OC to project.
6- Details of non-compliances observed by MVDA w.r.t. to sanctioned plan and action taken by MVDA.

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अतः उक्त के परिप्रेक्ष्य में वांछित सूचनायें इस कार्यालय को उपलब्ध कराने का कष्ट करें, जिससे कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–698/2023 "कौशल्या शर्मा बनाम मथुरा वृन्दावन विकास प्राधिकरण एवं अन्य" में पारित आदेश दिनांक 10.11.2023 में वर्णित बिन्दुओं पर अनुपालन आख्या मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में समय से प्रस्तुत की जा सके।

भवदीय

11/01/24

क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपि–

1. जिलाधिकारी महोदय, मथुरा को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
3. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

11/01/24

क्षेत्रीय अधिकारी (प्र0)

Annexure-4

वेब साइटः www.uppcb.com
ई–मेल :- romathura@uppcb.in

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं0–65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांकः 1490/O-109/2024 दिनांक 24/01/2024

अनुस्मारक–1

सेवा में,

उपाध्यक्ष महोदय,
मथुरा वृन्दावन विकास प्राधिकरण,
मथुरा।

विषयः **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–698/2023 "कौशल्या शर्मा बनाम मथुरा वृन्दावन विकास प्राधिकरण एवं अन्य" में पारित आदेश दिनांक 10.11.2023 के अनुपालन के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्रांक–1459/ओ–109/2024 दिनांक 11.01.2024 का संदर्भ ग्रहण करने का कष्ट करें (पत्र की छायाप्रति संलग्न है)। तत्क्रम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–698/2023 "कौशल्या शर्मा बनाम मथुरा वृन्दावन विकास प्राधिकरण एवं अन्य" में पारित आदेश दिनांक 10.11.2023 के मुख्य अंश निम्नवत् हैं–

"In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

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List for further consideration on 02.02.2024.

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उक्त के परिप्रेक्ष्य में मै0 पारस रियलटैक लिमिटेड द्वारा मै0 पारस प्राइड, प्लॉट सं0–जीएच–6, छटीकरा रोड़, रूकमणी विहार, वृन्दावन, तहसील व जनपद–मथुरा को विकसित किया गया है, जो कि मथुरा–वृन्दावन विकास प्राधिकरण, मथुरा द्वारा स्वीकृत कॉलोनी है तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बिना अनापत्ति प्रमाण पत्र प्राप्त किये ही निर्माण/स्थापना की गयी है, के सम्बन्ध में निम्नवत् सूचनायें अपेक्षित हैं–

7- Copy of Approved/sanctioned plan and Map No.-162/v/10-11 (Paras Pride).
8- Total Plot Area and Total Approved built up area.
9- Total Green Area sanctioned vs Total Green area available at site as per mandate.
10-Occupancy certificate status w.r.t. project.
11-Reason for not issuing OC to project.
12-Details of non-compliances observed by MVDA w.r.t. to sanctioned plan and action taken by MVDA.

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उक्त के सम्बन्ध में आपसे पुनः अनुरोध है कि उक्त वाद में सुनवाई की तिथि 02.02.2024 नियत है। अतः वांछित सूचनायें इस कार्यालय को यथाशीघ्र उपलब्ध कराने का कष्ट करें, जिससे कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–698/2023 "कौशल्या शर्मा बनाम मथुरा वृन्दावन विकास प्राधिकरण एवं अन्य" में पारित आदेश_दिनांक 10.11.2023 में वर्णित बिन्दुओं पर अनुपालन आख्या मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में समय से प्रस्तुत की जा सके।

भवदीय

संलग्नक–उपरोक्तानुसार।

24/01/24

क्षेत्रीय अधिकारी (प्र0)

dc

J.E

प्रतिलिपि–

1. जिलाधिकारी महोदय, मथुरा को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
3. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

24/01/24

क्षेत्रीय अधिकारी (प्र0)

dc

J.E.